

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2888
ANSWERED ON:17.08.2004
HIGH RISK WARD IN TIHAR JAIL
Adsul Shri Anandrao Vithoba

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is no high risk ward in the Tihar Jail under the Central Government for dangerous prisoners;
- (b) if so, the reasons therefor;
- (c) whether there is any proposal to construct high risk ward in each jail;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor and the steps taken/being taken by the Government to protect the general prisoners from the dangerous prisoners?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT)

(a) to (e): Prison being a State subject under List II of VII Schedule of the Constitution of India, the jails located in different States function under the respective State Governments.

The jails located in Union Territories of Pondicherry, Lakshadweep, Dadra and Nagar Haveli and Daman and Diu do not have any high risk wards in them. Due to low rate of crime and absence of dangerous prisoners, there is at present no proposal to construct high risk wards in the jails located in these Union Territories. The position regarding jails of the remaining Union Territories is as indicated below:

Union Territory of Chandigarh - Although there is no specially constructed high risk ward in the Model Jail of Chandigarh, one ward has been designated as high security ward for dangerous prisoners. There is a proposal to construct a high security ward in the Chandigarh Jail.

Union Territory of Andaman and Nicobar Islands - The Port Blair Jail has a high risk ward. However, there is no hardcore/dangerous prisoners lodged in the ward at present. There is no proposal to construct any other high risk ward in the Port Blair Jail.

Union Territory of the National Capital Territory of Delhi - Tihar Jail Complex has five high risk wards - one each in Jail Nos. one to five. There is a proposal to construct one high risk ward in Jail No. six which is presently being utilized for women prisoners. There is no proposal at present to construct a high risk ward in Jail No. seven which is being utilized to keep low security prisoners.

For protection of general prisoners, dangerous prisoners are segregated and kept in high risk wards; their movement is restricted to the high risk wards only; they are permitted to keep only immediate personal effects; special care is taken during their movement from high risk ward to any other place; their movements are intimated in advance to the jail authorities; and no other prisoner is allowed to enter the high security wards for any work.